

LIR No. 7673/16

Vijay Kumar vs. Nimpra Equipments Pvt. Ltd. & Agri Industrial Technology

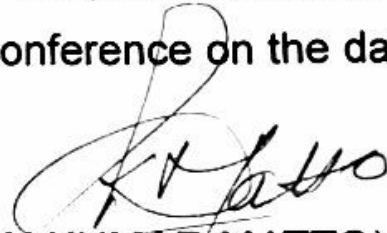
20.07.2020

Present: None for the parties.

The matter is already fixed for 28.07.2020 for hearing final arguments.

File is taken up today.

Issue notices to the ARs of the parties through whatsapp to advance arguments through video conference on the date already fixed at 12 noon.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
20.07.2020



REDMI NOTE 5 PRO
DUAL CAMERA

LIR No. 3187/17
Jaganath Pandey vs. Pyare Lal Steel

20.07.2020

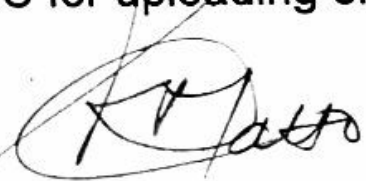
Present: None for the parties.

The matter is fixed for framing of issues.

But earlier, it was told to the court that the workman has already applied in the labour office for transfer of the present case in some other court.

In view of spreading of pandemic of covid 19, no one has appeared. Ahlmad of this court has told to the court that no transfer order from the labour office has been received, so, the matter is order to be listed on 22.08.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
20.07.2020



LID No. 419/16

Rameshwar Dayal Shamra vs. General Manager UT Ltd.

20.07.2020

Present: None for the parties.

The matter is already fixed for 29.07.2020 for hearing final arguments.

File is taken up today.

Issue notices to the ARs of the parties through whatsapp to advance arguments through video conference on the date already fixed at 11 a.m.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
20.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 7672/16

Jayanti Prasad vs. Nimpra Equipments Pvt. Ltd. & Agri Industrial Technology

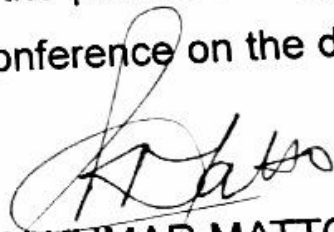
20.07.2020

Present: None for the parties.

The matter is already fixed for 28.07.2020 for hearing final arguments.

File is taken up today.

Issue notices to the ARs of the parties through whatsapp to advance arguments through video conference on the date already fixed at 12 noon.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
20.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 3507/2016

Sandeep Kumar Sharma @ Sanjay Sharma, Ram Sagar vs. M/s
Corporate Attire Company

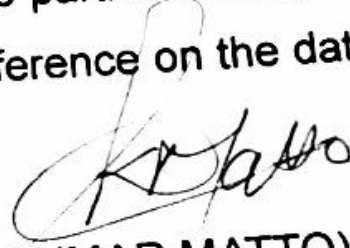
20.07.2020

Present: None for the parties.

The matter is already fixed for hearing final arguments for
27.07.2020.

File is taken up today.

Issue notices to the ARs of the parties through whatsapp
to advance arguments through video conference on the date already
fixed at 12 noon.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
20.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LC No. 66/16
Manoj Kumar vs. J.K. Art Press

20.07.2020

Present: None for the parties.


The matter is fixed for hearing final arguments.

In view of spreading of pandemic of covid 19, no one has appeared.

Ahlmad of this court has told to the court that contact numbers of both the ARs of the parties were not available on the record, therefore, notices to the ARs of the parties to advance arguments through video conference could not be issued.

Accordingly, the matter is order to be listed in the enblocked date i.e. 22.08.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
20.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 795/16

Vijay Narain Rai @ Vijay Rai vs. Mahaveera Transport Pvt. Ltd.

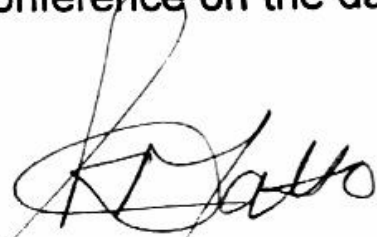
20.07.2020

Present: None for the parties.

The matter is already fixed for 31.07.2020 for hearing final arguments.

File is taken up today.

Issue notices to the ARs of the parties through whatsapp to advance arguments through video conference on the date already fixed at 11 a.m.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
20.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 413/16
Deepa vs Spiker Exclusive Footwear

20.07.2020

Present:- None for the workwoman.
Management is already exparte.

The matter is fixed for today for hearing final arguments.

Notice to the AR of the workman was issued through whatsapp, but, despite of services of the court notice, he did not appear through video conference.

Reader posted in this court has apprised to the court that the AR of the workman has told to him that he is unable to argue in the present case, as, he is taking his ailing father to Kalra Hospital for his treatment. ^{telephonically}

Therefore, matter is ordered to be listed in the enblocked date i.e. on 22.08.2020 for hearing final arguments.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
20.07.2020.

LIR No. 7674/16

Hans Raj vs. Nimpra Equipments Pvt. Ltd. & Agri Industrial
Technology

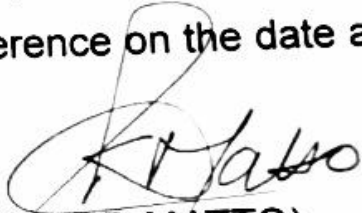
20.07.2020

Present: None for the parties.

The matter is already fixed for 28.07.2020 for hearing
final arguments.

File is taken up today.

Issue notices to the ARs of the parties through whatsapp
to advance arguments through video conference on the date already
fixed at 12 noon.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
20.07.2020



REDMI NOTE 5 PRO
DUAL CAMERA

LIR No. 5264/2016

Harminder Singh vs. V. R. S. Beverages- INC, Hindustan Coco Cola Beverages Pvt. Ltd.

20.07.2020

Present: None for the parties.

The matter is already fixed for 28.07.2020 for framing of issues.

File is taken up today.

Issue notices to the ARs of the parties through whatsapp to participate in the proceedings through video conference on the date already fixed at 11 a.m.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
20.07.2020



LIR No. 3822/18
Madan Lal Rana vs. M/s H.T. Media

20.07.2020

Present: None for the parties.

The matter is fixed for framing of issues.

In view of spreading of pandemic of covid 19, no one has appeared.

Ahlmad of this court has told to the court that contact number of AR of the management was not available on the record, therefore, notices to the ARs of the parties to participate in the proceedings through video conference could not be issued.

Accordingly, the matter is order to be listed in the enblocked date i.e. 22.08.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
20.07.2020



LIR No. 1323/16

Raj Kumar Kamti vs. M/s G4S Cash Services India Pvt. Ltd.

20.07.2020

Present: None for the parties.

The matter is fixed for hearing final arguments.

In view of spreading of pandemic of covid 19, no one has appeared.

Ahlmad of this court has told to the court that contact number of AR of the management was not available on the record, therefore, notices to the ARs of the parties to advance arguments through video conference could not be issued.

Accordingly, the matter is order to be listed in the enblocked date i.e. 22.08.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
20.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No.3186/17

Banwari vs. Pyare Lal Steel

20.07.2020

Present: None for the parties.

The matter is fixed for framing of issues.

But earlier, it was told to the court that the workman has already applied in the labour office for transfer of the present case in some other court.

In view of spreading of pandemic of covid 19, no one has appeared. Ahlmad of this court has told to the court that no transfer order from the labour office has been received, so, the matter is order to be listed on 22.08.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
20.07.2020



LIR No. 3658/16

Mahender Singh vs. M/s G4S Cash Services India Pvt. Ltd.

20.07.2020

Present: None for the parties.

The matter is fixed for hearing final arguments.

In view of spreading of pandemic of covid 19, no one has appeared.

Ahlmad of this court has told to the court that contact number of AR of the management was not available on the record, therefore, notices to the ARs of the parties to advance arguments through video conference could not be issued.

Accordingly, the matter is order to be listed in the enblocked date i.e. 22.08.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
20.07.2020



REDMI NOTE 5 PRO
DUAL CAMERA

LIR No. 1074/16

Sri Kishan vs. Fruit Vegetables Unit & anr.

20.07.2020

Present: None for the parties.

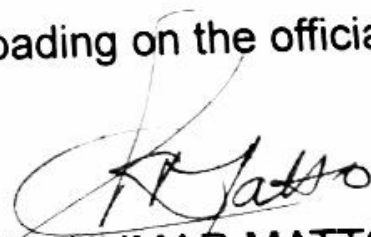
The matter is fixed for hearing final arguments.

In view of spreading of pandemic of covid 19, no one has appeared.

Ahmad of this court has told to the court that contact number of AR of the management was not available on the record, therefore, notices to the ARs of the parties to advance arguments through video conference could not be issued.

Accordingly, the matter is order to be listed in the enblocked date i.e. 22.08.2020 for the same purpose.

Ahmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
20.07.2020



LIR No. 3347/16
Jai Pal Singh vs. M/s G4S Cash Services India Pvt. Ltd.

20.07.2020

Present: None for the parties.

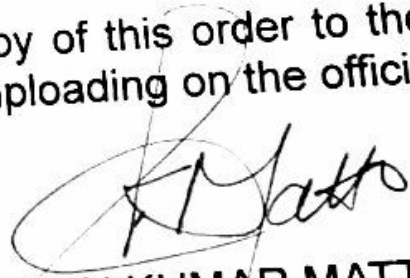
The matter is fixed for hearing final arguments.

In view of spreading of pandemic of covid 19, no one has appeared.

Ahlmad of this court has told to the court that contact number of AR of the management was not available on the record, therefore, notices to the ARs of the parties to advance arguments through video conference could not be issued.

Accordingly, the matter is order to be listed in the enblocked date i.e. 22.08.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
20.07.2020



LIR No. 3344/16

Sukant Kumar Pradhan vs. M/s G4S Cash Services India Pvt. Ltd.

20.07.2020

Present: None for the parties.


The matter is fixed for hearing final arguments.

In view of spreading of pandemic of covid 19, no one has appeared.

Ahlmad of this court has told to the court that contact number of AR of the management was not available on the record, therefore, notices to the ARs of the parties to advance arguments through video conference could not be issued.

Accordingly, the matter is order to be listed in the enblocked date i.e. 22.08.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
20.07.2020



LIR No. 3703/16

Mahesh Kumar vs. M/s G4S Cash Services India Pvt. Ltd.

20.07.2020

Present: None for the parties.

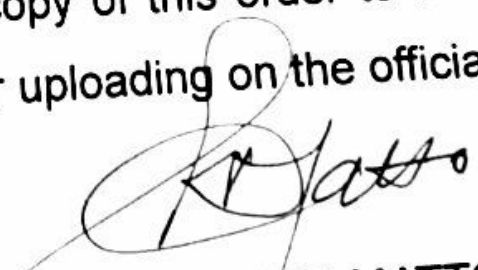
The matter is fixed for hearing final arguments.

In view of spreading of pandemic of covid 19, no one has appeared.

Ahlmad of this court has told to the court that contact number of AR of the management was not available on the record, therefore, notices to the ARs of the parties to advance arguments through video conference could not be issued.

Accordingly, the matter is order to be listed in the enblocked date i.e. 22.08.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)

Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

20.07.2020



LIR No. 1687/16

Praveen Kumar vs. M/s G4S Cash Services India Pvt. Ltd.

20.07.2020

Present: None for the parties.

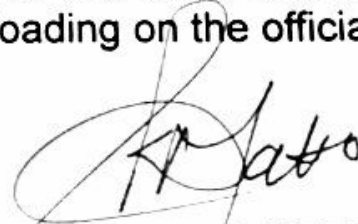
The matter is fixed for hearing final arguments.

In view of spreading of pandemic of covid 19, no one has appeared.

Ahlmad of this court has told to the court that contact number of AR of the management was not available on the record, therefore, notices to the ARs of the parties to advance arguments through video conference could not be issued.

Accordingly, the matter is order to be listed in the enblocked date i.e. 22.08.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
20.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 3349/16

Pradeep Singh vs. M/s G4S Cash Services India Pvt. Ltd.

20.07.2020

Present: None for the parties.

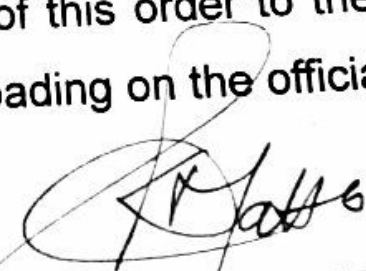
The matter is fixed for hearing final arguments.

In view of spreading of pandemic of covid 19, no one has appeared.

Ahlmad of this court has told to the court that contact number of AR of the management was not available on the record, therefore, notices to the ARs of the parties to advance arguments through video conference could not be issued.

Accordingly, the matter is order to be listed in the enblocked date i.e. 22.08.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
20.07.2020



LC No. 66/16
Manoj Kumar vs. J.K. Art Press

20.07.2020

Present: None for the parties.

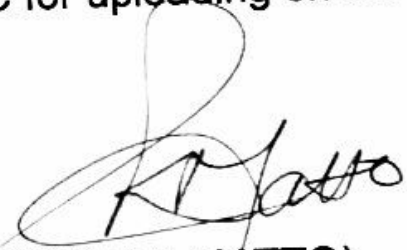
The matter is fixed for hearing final arguments.

In view of spreading of pandemic of covid 19, no one has appeared.

Ahlmad of this court has told to the court that contact numbers of both the ARs of the parties were not available on the record, therefore, notices to the ARs of the parties to advance arguments through video conference could not be issued.

Accordingly, the matter is order to be listed in the enblocked date i.e. 22.08.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
20.07.2020



LIR No. 1902/16
Ram Lal Shah vs. Fruit Vegetable Unit & Anr.

20.07.2020

Present: None for the parties.

The matter is fixed for hearing final arguments.

In view of spreading of pandemic of covid 19, no one has appeared.

Ahlmad of this court has told to the court that contact number of AR of the management was not available on the record, therefore, notices to the ARs of the parties to advance arguments through video conference could not be issued.

Accordingly, the matter is order to be listed in the enblocked date i.e. 22.08.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
20.07.2020



LIR No. 2284/19

Deena Nath Sharma vs. M/s A.K. Lumbers Pvt. Ltd.

20.07.2020

Present: None for the parties.

The matter is already fixed for 25.07.2020.

File is taken up today.

Issue notices to the ARs of the parties through whatsapp to participate in the proceedings through video conference on the date already fixed at 11 a.m.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
20.07.2020.



LID No. 360/19

Paramjeet vs. Ryan International School & Anr.

20.07.2020

Present: None for the parties.

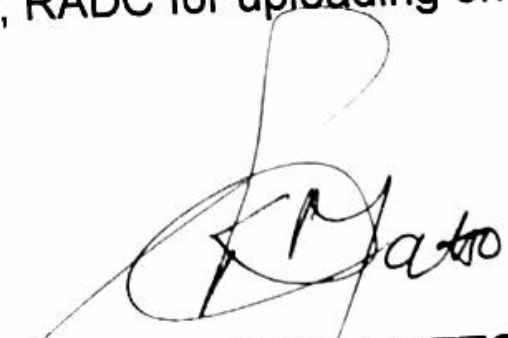
The matter is fixed for framing of issues.

In view of spreading of pandemic of covid 19, no one has appeared.

Ahlmad of this court has told to the court that contact number of AR of the management was not available on the record, therefore, notices to the ARs of the parties to participate in the proceedings through video conference could not be issued.

Accordingly, the matter is order to be listed in the enblocked date i.e. 22.08.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
20.07.2020



LIR No. 3704/16

Bishwanath Kumar Singh vs. M/s G4S Cash Services India Pvt. Ltd.

20.07.2020

Present: None for the parties.

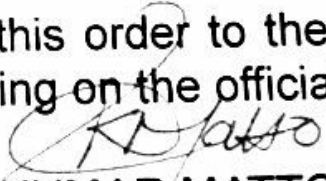
The matter is fixed for hearing final arguments.

In view of spreading of pandemic of covid 19, no one has appeared.

Ahlmad of this court has told to the court that contact number of AR of the management was not available on the record, therefore, notices to the ARs of the parties to advance arguments through video conference could not be issued.

Accordingly, the matter is order to be listed in the enblocked date i.e. 22.08.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
20.07.2020



REDMI NOTE 5 PRO
AI DUAL CAMERA

LID No. 186/18

Akash Mitra vs Jaggi Brothers

20.07.2020

Present: None for the parties.

The matter is already fixed for 27.07.2020.

File is taken up today.

Issue notices to the ARs of the parties through whatsapp to participate in the proceedings through video conference on the date already fixed at 11 a.m.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
20.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA